

BEFORE THE NATIONAL GREEN TRIBUNAL AT PRINCIPAL

BENCH: NEW DELHI

OA NO. 1356/2024

**Objection of the affidavit filed by the respondent
no-2 , on 10.5.2025 , on Behalf of Respondent No.- 6.**

IN THE MATTER OF

BABLU

APPLICANT

VERSUS

STATE OF U.P & ORS

RESPONDENTS

INDEX

Sl.No.	Particulars	Page No.
1	Affidavit to the objection filed by Res-2	562 to 565
2	<u>Annexure no. 1</u> A true copy of show cause notice dated 8.5.2025	566 to 568
3	<u>Annexure no. -2</u> A true copy of the reply dated 28.5.2025 along with receiving	569 to 596
4	<u>Annexure no. -3</u> A true copy of the application dated 16.5.2025 along with receiving	597 to 605
5	<u>Annexure no. -4</u> A true copy of the MM11 generated on	606 to 607

	19.4.2019	
6	<p><u>Annexure no. -5</u></p> <p>A true copy of Challan generated quantity as per lease I.D. available on the portal of Directorate of geology and mining Uttar Pradesh</p>	<p>608</p> <p>to</p> <p>609</p>

Date: ~~New Delhi~~ 15.09.25

Place - New Delhi

FILED BY:-

Shivam Tripathi

Shivam Tripathi ,

Pathak
Shailesh Kumar Pathak, Advocates

Chamber- 116,lawyers Chambers

House Courts, New Delhi 110001

Mob- 9839153384

Skpathakadv@gmail.com

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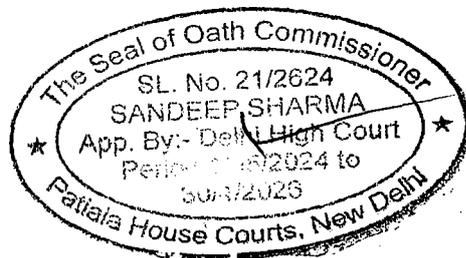
RESPONDENTS

**Objection of the affidavit filed by the respondent no-2 ,
on 10.5.2025 , on Behalf of Respondent No.- 6.**

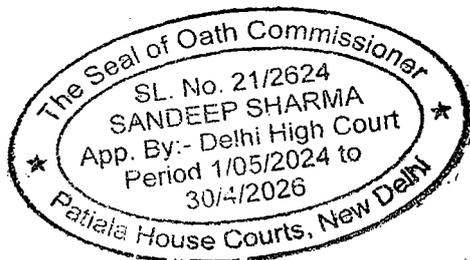
Affidavit

I, Arun Kumar , S/o Shri Akhileshwar Prasad, R/o Village
Khiratia, Post – Obara, Tehsil – Robertsganj, District –
Sonbhadra , Uttar Pradesh. 231219, at present prayagraj do
hereby solemnly affirm and declare as under;

1. That the deponent is the respondent no-6 in the present case
and as such being conversant with the facts and circumstances
of the present case and competent to swear this affidavit.
2. That the answering respondent no. 6 is filing the objection
against the affidavit filed by the respondent no. 2 U.P.P.C.B.
on 10.5.2025 before this Hon'ble Tribunal.

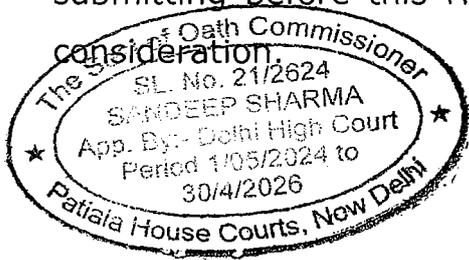


3. That answering respondent no-6 has already filed the detail objection of the present O.A. and the affidavit in support of the joint Committee report dated 30.1.2025 , as such that may be treated as a part and parcel of that objections.
4. That respondent no-6 has received a show cause notice ,issued by the U.P.P.C.B. on 8.5.2025 asking the reply within fifteen days , regarding the imposing Environmental Compensation of INR 99,72,737.50/ . A true copy of show cause notice dated 8.5.2025 is annexed herewith and marked as **Annexure -1**
5. That respondent no-6 has filed the reply of the show cause notice ,on 28.5.2025 on the inter alia contents mentioned in the reply itself along with the relevant high court order and paper . A true copy of the reply dated 28.5.2025 along with receiving is annexed herewith and marked as **Annexure -2**
6. That till the date ,that has not been considered by the respondent no-2 and pending for consideration .
7. That respondent no-6 has also moved a application to the mines office sonbhadra for providing the details of the allotted quantity and used quantity on 16.5.2025 . A true copy of the application dated 16.5.2025 along with receiving is annexed herewith and marked as **Annexure -3.**
8. That respondent no-6 humbly submits before this Hon,ble court that the table shown in the Joint committee report is based on the incomplete record provided by the mines office and there is the mistake of calculation as financial year in place of lease year of 2018-2019 they have not added the MM-11 generated on 19.4.2019 and allotted quantity in the year



2016 . A true copy of the MM11 generated on 19.4.2019 is annexed herewith and marked as **Annexure -4.**

9. That it is pertinent to mention here that each year new I.D. is generated by the department and on that I.D detail of allotted quantity and issued MM -11 are mentioned and this was come in force in the year 2018 onward . A true copy of Challan generated quantity as per lease I.D. available on the portal of Directorate of geology and mining Uttar Pradesh is annexed herewith and marked as **Annexure -5 .**
10. That respondent no-6 also submits that allotted quantity till 2025 is 2,80000/ cubic meter and used quantity is 279010/ cubic meter . that may be verified by the record available on the MM 11 which in 16606 pages .
11. That the deponent has followed all the conditions mentioned in the provisions of the law and furthermore he is also ready to comply with any directions of this Hon'ble tribunal or any authority of the state if any irregularity is found.
12. That the present affidavit on behalf of the respondent no-6 is submitting before this Hon'ble Tribunal for kind perusal and



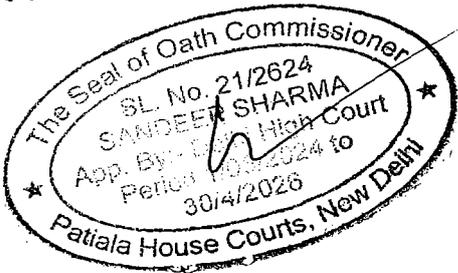
[Handwritten Signature]
Deponent

Verification:

Verified at New Delhi on 15 day of September 1, 2025 at the contents of this affidavit are true and correct and nothing material has been concealed therefrom.

I Identified the deponent who has signed in my presence

Deponent



Solemnly sworn before me read over & explained to the deponent Admitted to be correct

Oath Commissioner, New Delhi

15 SEP 2025



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 22016/वृत्त-2/NGT-746/25

Date 2-5-25

सेवा में,

पंजीकृत

मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429
ग्राम-बिस्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनमद्र

यह कि मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429
ग्राम-बिस्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनमद्र जिसे आगे परियोजना कहा जायेगा। खनन के कार्य हेतु
उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित)
की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं
अन्य में पारित आदेश दिनांक-04.02.2025 के सुशंगत अंश निम्नवत् है:-

.....4. Learned Counsel appearing for respondent no. 2-UPPCB submits that the report of the joint committee will be
dully considered by it and needful be done.

.....5. It will be open to all the parties to file objections to the report of the joint committee if they so desire.

यह कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं
अन्य में पारित आदेश दिनांक-10.12.2024 के अनुपालन में गठित संयुक्त समिति द्वारा परियोजना का स्थल निरीक्षण
दिनांक 22.01.2025 को किया गया तथा संयुक्त समिति की आख्या के सुशंगत अंश निम्नवत् है:-

.....vi. As per the MM11 Directorate of Geology and Mining Uttar Pradesh the project proponent has excavated
quantity given below table form 2019 to 2025. Copy of the MM11 is attached as Annexure-v.

Sr. No.	FY	Excavated Quantity (Cubic meter)	Permitted Quantity (Cubic meter)
1.	2019-20	62,067	40,000
2.	2020-21	46,701	40,000
3.	2021-22	47,003	40,000
4.	2022-23	42,775	40,000
5.	2023-24	40,372	40,000
6.	2024-25	39,995	40,000

उक्त के अतिरिक्त संयुक्त समिति की आख्या में निम्न संस्तुतियां की गयी हैं:-

.....3. Recommendations:

Based upon the above field observations, Joint Committee recommends as below:

- Project Proponent should comply the Environmental Clearance and Consent to Operate conditions strictly,
- Project Proponent should conduct/execute the scientific/environmentally sound mining activity as per EC conditions,
- The District Mining Department and UPPCB should ensure the strict compliance of EC/CTO conditions and sustainable mining plan,
- Project Proponent should obtain the NOC from the Ground water department for the extraction of ground water,
- Project Proponent should develop the boundary of the lease mining area and install pillars with get coordinate as per mining plane,
- Project Proponent should have done regular health check-up of the worker involved in the mining activity as per EC conditions,
- Project Proponent should submit the third-party monitoring report as per EC conditions,
- Project Proponent required to developed green belt within the lease area on priority basis as per EC/CTO conditions.
- As the Project Proponent has done mining outside the lease area] therefore, District Mining Department and UPPCB should take suitable action as per rules.
- Joint Committee in view that the local administration may also explore the possibility to construct internal road by using dmf fund to avoid smooth transportation, reduce dust emission within the mining area

2

यह कि उपरोक्तानुसार संयुक्त समिति की निरीक्षण आख्या मे उल्लिखित तथ्य से स्पष्ट है कि परियोजना द्वारा निम्नानुसार स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किया गया है:-

क्र०सं०	वित्तीय वर्ष	किये गये खनन की मात्रा (घन मी०)	स्वीकृत प्राप्त खनन की मात्रा (घन मी०)	अतिरिक्त खनन की मात्रा (घन मी०)
1.	2019-20	62,067	40,000	22,067
2.	2020-21	46,701	40,000	6,701
3.	2021-22	47,003	40,000	7,003
4.	2022-23	42,775	40,000	2,775
5.	2023-24	40,372	40,000	372
6.	2024-25	39,995	40,000	-
योग		2,78,913	2,40,000	38,918

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 06.05.2025 की आख्यानुसार मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन में मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उक्त खनन परियोजना का निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र के प्राधिकारी द्वारा दिनांक-28.04.2025 को किया गया। निरीक्षण के समय माइनिंग का संचालन बन्द पाया गया।

यह कि परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-198428/UPPCB/ Sonebhadra(UPPCBRO)/ CTO/both/SONBHADRA/2023 दिनांक-04.01.2024 द्वारा दि०-31.12.2027 तक की अवधि हेतु सशर्त संचालनार्थ सहमति जल एवं वायु निर्गत है। निरीक्षण के समय उक्त निर्गत सहमति (जल एवं वायु) में निहित शर्तों का अनुपालन नहीं पाया गया।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मार्गदर्शिका दिनांक 29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्न सूत्र निर्धारित किया गया है:-

$$\text{Copensation} = D \times (1 + RF + DF)$$

Where, D – Market value of illegally mined material, RF-Risk Factor and DF-Deterrence Factor.

यह कि परियोजना द्वारा स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किये जाने के फलस्वरूप केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मार्गदर्शिका दिनांक 29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार परियोजना के विरुद्ध अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति की गणना राज्य बोर्ड के क्षेत्रीय अधिकारी, सोनभद्र द्वारा पत्र दिनांक 06.05.2025 के माध्यम से उपलब्ध कराते हुए परियोजना के विरुद्ध रूपया 99,72,737.50 (जिसमें D-48,64,750, RF-0.75 and DF-0.3 लिया गया है) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए संपठित धारा-21(4) के अन्तर्गत कारण बताओ नोटिस जारी किये जाने हेतु संस्तुति आख्या प्रेषित की गयी है। उक्त आख्या की छायाप्रति संलग्न है।

यह कि जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, सोनभद्र की संस्तुति को दृष्टिगत रखते हुए परियोजना को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए संपठित धारा 21(4) के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स श्री अरूण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तत्काल प्रभाव से बंद कर दिया जाए।
3. यह कि क्यों न परियोजना को निर्गत संचालनार्थ सहमति (जल एवं वायु) दिनांक 04.01.2024 को रिवोक कर दिया जाये।

.....3....

-3-

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपकी परियोजना के विरुद्ध स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किये जाने के फलस्वरूप रू0 99,72,737.50 (निन्चायवे लाख यहत्तर हजार सात सौ सैंतीस रूपये पचास पैसे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

संलग्नक-यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

Signed by

Atulesh Yadav

Date: 08/05/2025 (8/5/25)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति परियोजना स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में परियोजना का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)



सेवा में,-

श्रीमान मुख्य पर्यावरण अधिकारी (वृत्त-2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

विषय -आपके शोकाज नोटिस Ref. No. M28016/वृत्त-2/NGT -746/25 दिनांक-08.05.2025 मार्फत पंजीकृत डाक जो प्रतिउत्तरदाता को दिनांक-16. 05.2025 समय 8:35 A.M. पर प्राप्त हुआ, के सम्बन्ध में।

प्रति उत्तरदाता- अरुण कुमार पुत्र अखिलेश्वर प्रसाद निवासी ग्राम-बिल्ली मारकुण्डी, टोला-खैरटिया, तहसील-ओबरा, जनपद-सोनभद्र, पट्टा धारक गाटा सं0-5471, 5472क. 5424, 5425, 5426, 5427क, 5428 एवं 5429 मौजा बिल्ली मारकुण्डी, परगना अगोरी, तहसील-ओबरा, जनपद-सोनभद्र।

श्रीमान जी,

निवेदन है कि उत्तरदाता का पट्टा दिनांक-31.05.2016 से 30.05.2026 तक के लिए स्वीकृत/निष्पादित है, जिसमें पर्यावरण, स्वच्छता प्रमाण पत्र दिनांक-20.05.2016 के अनुसार 40000 घन मीटर निर्धारित है। उत्तरदाता के समय की गणना पट्टा निष्पादन के आधार पर खनन व परिवहन की अनुमति होती है। उत्तरदाता ने वर्ष 2016-17 (31.05.2016 से 30.05.2017 तक) 2000 घनमीटर गिट्टी/बोल्डर का खनन व परिवहन किया है। वर्ष 2017-2018 में माननीय उच्च न्यायालय के स्थगन आदेश पी0आई0एल0 नं0- 18769/2017 आल इण्डिया कैमूर पीपुल बनाम उत्तर प्रदेश सरकार वगैरह में पारित आदेश के अनुपालन में बन्द रहा और वर्ष 2018-2019 में दिनांक 07.03.2019 को स्थगन आदेश निरस्त हुआ और दिनांक-07.03.2019 से 31.03.2019 तक कोई खनन व परिवहन नहीं हुआ। दिनांक-30.05.2019 तक अर्थात् पट्टा के तृतीय साल में दिनांक-30.05.2019 तक 39998 घनमीटर का खनन व परिवहन हुआ। शोकाज के समय की गणना 01.04.2019 से 31.03.2020 एक की गयी है है जबकि उत्तरदाता का समय 31.05.2019 से 30.05.2020 तक का होता है।

M/s ARUN KUMAR

Arun Kumar

Director

विभागीय पोर्टल के अनुसार उत्तरदाता ने 2018-19 में 39.998 घन मीटर 2019-2020 में 40,000 घन मीटर 2020-2021 में 39017 घन मीटर, 2021-2022 में 39995 घनमीटर, 2022-2023 में 40000 घन मीटर 2024-2025 में 40000 घन मीटर ही उपयोग किया है। 2025-2026 में जो समय 31 मई सन् 2025 से प्रारम्भ होकर 30 मई सन् 2026 तक चलेगा अभी प्रारम्भ नहीं है।

तुलनात्मक सारणी

शोकाज नोटिस के आधार पर (वित्तीय वर्ष के 01-4 से 31/3 तक)

1	2	3	4	5
क्रमांक	वित्तीय वर्ष	किये गये खनन की मात्रा (घनमीटर)	स्वीकृत खनन की मात्रा (घनमीटर)	अतिरिक्त खनन की मात्रा (घनमीटर)
01	2019-20	62067	40000	22067
02	2020-21	46701	40000	6701
03	2021-22	47003	40000	7003
04	2022-23	42775	40000	2775
05	2023-24	40372	40000	372
06	2024-25	39995	40000	
	योग	278913	240000	38918

लीज वर्ष (31/05 से 30/5) के विभागीय पोर्टल के आधार पर

1	2	3	4	अतिरिक्त खनन की मात्रा (घनमीटर)
क्रमांक	वित्तीय वर्ष	किये गये खनन की मात्रा (घनमीटर)	स्वीकृत खनन की मात्रा (घनमीटर)	
01	2016-17	माननीय उच्च न्यायालय के		00
02	2017-18	पी0आई0एल0 नं0- 18769/2017 आल इण्डिया कैमूर पीपुल फ्रंट बनाम उ0 प्र0 सरकार वगैरह में पारित		00

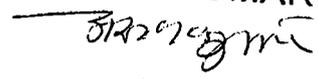
M/s ARUN KUMAR

Arjun Kumar
Director

		आदेश दिनांक-12.05.2017 के अनुसार बन्द और आदेश दिनांक-07.03.2019 के अनुसार शुरू		
03	2018-19	39998	40000	
04	2019-20	40000	40000	00
05	2020-21	39017	40000	00
06	2021-22	39995	40000	00
07	2022-23	40000	40000	00
18	2023-24	40000	40000	00
09	2024-25	40000	40000	00
10	2025-26	31.05.2025, 30.05.2026 अभी प्रारम्भ नहीं है 31.05. 2025 से चालू होगा।	40000	

तुलनात्मक सारणी से स्पष्ट है कि उत्तरदाता ने लीज वर्ष 2018-2019 में 39998 घनमीटर ही खनन किया है। जबकि शोकाज नोटिस में 62067 घनमीटर दर्शाया गया है। क्योंकि जितना घनमीटर पट्टा धारक को अनुमति होती है उससे अधिक एम0एम0 11 जनरेट हो ही नहीं सकता। इसके अतिरिक्त उत्तरदाता ने यदि अधिक एम0एम0 11 जनरेट किया होता तो विभागीय कार्यवाही/शास्ति/नोटिस की कार्यवाही की गयी होती। इसी प्रकार वर्ष 2019-2020, 2020-2021, 2021-2022, 2022-2023, 2023-2024, में उत्तरदाता द्वारा निर्धारित घनमीटर से अधिक खनन नहीं किया है। शोकाज नोटिस ज्वाइंट कमेटी की जॉच रिपोर्ट पर आधारित जो गलत है। जिसका जवाब उत्तरदाता ने ओ0ए0 नं0- 1356/2024 बबलू बनाम एम0ओ0एफ0ई0 में दिया है। इसलिए शोकाज नोटिस त्रुटिपूर्ण है और त्रुटिपूर्ण निर्धारित घनमीटर के आधार पर पर्यावरण क्षति का आकलन नहीं किया जा सकता। इस प्रकार उत्तरदाता

M/s ARUN KUMAR


Proprietor

ने कोई पर्यावरण क्षति नहीं की है। शोकाज नोटिस में प्रदर्शित एम0एम0 11 निदेशक भूतत्व एवं खनिकर्म उत्तर प्रदेश त्रुटिपूर्ण है।

आपका शोकाज नोटिस दिनांक- 08.05.2025 एन0जी0टी0 में दाखिल ओ0ए0 नं0- 1556/2024 बबलू बनाम एम0ओ0ई0एफ0 के बाद में दाखिल ज्वाइन्ट कमेटी के रिपोर्ट पर आधारित है। जिसके विरुद्ध उत्तरदाता के एन0जी0टी0 में आपत्ति दाखिल किया है। उसकी सुनवाई दिनांक- 16.09.2025 को होनी है। ज्वाइन्ट कमेटी की रिपोर्ट दिनांक- 29.01.2025 गलत है। गलत रिपोर्ट के आधार पर पर्यावरणीय क्षति का आकलन निर्धारित नहीं किया जा सकता है क्षेत्रीय अधिकारी के जाँच 28.04.2025 व 06.05.2025 की जाँच रिपोर्ट बेबूनियाद व गलत है। जिसके आधार पर जारी शोकाज नोटिस की अनुचित है जिसे वापस लिया जाना या निरस्त किया जाना आवश्यक है।

ज्वाइन्ट कमेटी की रिपोर्ट दिनांक- 29.01.2025 जिस की मौका जाँच 22.01.2025 को की गई थी के विरुद्ध उत्तरदाता ने एन0जी0टी0 आपत्ति/जवाब दिनांक- 13.05.202 को पृष्ठ संख्या- 368 से 395 तक दाखिल किया है। जिसकी प्रति उत्तर पत्र के साथ संलग्न है। साथ ही माननीय उच्च न्यायालय के आदेश व विभागीय पोर्टल द्वारा जारी प्रमाण पत्र भी संलग्न है।

क्षेत्रीय अधिकारी सोनभद्र के पत्र दिनांक 06.05.2025 की जांच आख्या उत्तरदाता की बिना सूचना/सुनवाई का अवसर दिये हुए ही कर दिया गया है। दिनांक- 28.04.2025 को कोई जाँच क्षेत्राधिकारी/कार्यालय के प्रभारी द्वारा न किया गया है और न ही प्रार्थी/उत्तरदाता को इस जाँच के सम्बन्ध में कोई जानकारी उत्तरदाता को दी गयी। उत्तरदाता द्वारा सहमति (जल एवं वायु के अधिरोपित किसी शर्त का उल्लंघन नहीं किया है और न ही केन्द्रीय प्रदूषण नियंत्रण बोर्ड के गाइड लाइन का उल्लंघन किया है। पूर्व ज्वाइंट जांच कमेटी की रिपोर्ट 22.01.2025 को की गयी थी जिसमें उत्तरदाता उपस्थित रहा। जिसका विरोध एन0जी0टी0 में

M/s ARUN KUMAR



Proprietor

किया गया है। इसलिए दिनांक-06.05.2025 की रिपोर्ट त्रुटिपूर्ण है क्योंकि उत्तरदाता ने सी०टी०ओ० की शर्तों का पूर्णतः पालन किया है और कोई पर्यावरणीय क्षति नहीं की है एन०जी०टी० में जांच कमेटी की रिपोर्ट पर सुनवाई हेतु दिनांक- 16.09.2025 तिथि नियत है।

अतः श्रीमान् जी से निवेदन है कि उत्तरदाता का उत्तर स्वीकार कर क्षेत्रीय अधिकारी की रिपोर्ट पत्रांक संख्या- 571/ए 1356/1356/2024 दिनांक- 06.05.2025 निरस्त करते हुए नोटिस उपरोक्त निरस्त किया जावे/वापस लिया जावे। कृपा होगी।

दिनांक- 28-05-2025

M/s ~~ARUN~~ KUMAR


Proprietor

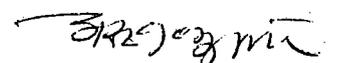
प्रतिलिपि:-

01- श्रीमान् जिलाधिकारी महोदय जनपद सोनभद्र।

02- श्रीमान् क्षेत्रीय अधिकारी महोदय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड सोनभद्र

दिनांक- 28-05-2025

M/s ~~ARUN~~ KUMAR


Proprietor


28/05/2025
क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
म०सं०-162 उत्तर मोहाल
रावर्टसगंज-सोनभद्र

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 18769 of 2017

Petitioner :- All India Kaimoor Peoples Front At Village

Respondent :- State Of U.P. And 6 Others

Counsel for Petitioner :- Narendra Srivastava

Counsel for Respondent :- C.S.C.

Hon'ble Dilip B. Bhosale, Chief Justice

Hon'ble Yashwant Varma, J.

Heard Mr. Anoop Trivedi, learned counsel holding for Mr. Narendra Srivastava, learned counsel for the petitioner, Mr. M.D. Singh Shekhar, learned Senior Counsel assisted by Mr. R.D. Tiwari and Mr. P.K. Kesari, learned counsel for the respondent and Mr. R.K.S. Chauhan, learned Chief Standing Counsel-II for the respondent-State.

Counsel for the petitioner has already carried out the amendment as per our order dated 5.5.2017.

Issue notice to all the added respondent except respondent No.8, returnable on 22.5.2017. In addition to Court notice, the petitioner to serve notice to all the added respondent except respondent No.8, by registered post with AD/Speed Post/Courier and to file proof of service.

Insofar as respondent No.8 is concerned, Mr. P.K. Kesari, learned counsel, submits that he has instructions to appear on his behalf. He also seeks time to file counter affidavit. S.O. to 22.5.2017.

Till then, none of the private respondents shall carry on any mining operations on the basis of the lease agreements/deeds executed in their favour by the official respondents. The District Magistrate-respondent No.3 shall ensure that the private respondents stop mining operations forthwith.

Order Date :- 12.5.2017
VMA

(Dilip B Bhosale, CJ)

(Yashwant Varma, J)

Reserved on 27.2.2019

Delivered on 7.3.2019

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 18769 of 2017

Petitioner :- All India Kaimoor Peoples Front At Village

Respondent :- State Of U.P. And 6 Others

Counsel for Petitioner :- Narendra Srivastava, ,Shashi Kant Dwivedi

Counsel for Respondent :- C.S.C.,Anil Kumar Srivastava,Arvind

Srivastava,Ashwani Kumar Srivastava,Birendra Singh,Devbrat

Mukherjee,Madan Lal Srivastava,Pradyumna Kumar,Ram Dayal

Tiwari,Ratnesh Kumar Srivastava,Sanjay Kumar Srivastava,Suresh

Chandra Pandey,Syed Rafat Ali

With

Case :- WRIT - C No. - 26911 of 2017

Petitioner :- Ram Pravesh Yadav

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Ashok Kumar Srivastava,Achal Singh

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 26915 of 2017

Petitioner :- Ramjanam Singh And Another

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Ashok Kumar Srivastava,Achal Singh

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 26984 of 2017

Petitioner :- Shashi Vaishya

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Madan Lal Srivastava

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 26992 of 2017

Petitioner :- Sri Kapindra Nath Pathak

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Madan Lal Srivastava

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 27226 of 2017

Petitioner :- Rishi Kumar Tiwari

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Madan Lal Srivastava

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 27227 of 2017

Petitioner :- Maa Vindhya Stone Crushing Company And Another

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Amit Saxena, Madan Lal Srivastava

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 27846 of 2017

Petitioner :- Anand Kumar Shukla

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Ashok Kumar Srivastava, Achal Singh

Counsel for Respondent :- C.S.C.

With

Case :- WRIT - C No. - 36854 of 2017

Petitioner :- Achintya Kumar Tripathi

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Adarsh Bhushan, Sr. Advocate

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur, Chief Justice

Hon'ble Saurabh Shyam Shamsheery, J.

(Delivered by Hon'ble Govind Mathur, C.J.)

One Sri Rakesh Kumar by way of filing Writ-C No. 14522 of 2016 sought an order to restrain the Government of Uttar Pradesh from granting mining leases in respect of minor minerals by any procedure other than the procedure of e-tendering prescribed under Chapter IV of the Uttar Pradesh Minor Minerals (Concession) Rules, 1963 (hereinafter referred to as "Rules, 1963"). A direction was also

sought to challenge the advertisement dated 30.01.2016 issued by the District Magistrate, Sonebhadra.

In the petition aforesaid, it was contended that, on 30.05.2012, Government of Uttar Pradesh ordered that in entire State of Uttar Pradesh, the grant of leases in respect of minor minerals for sand, moram, bajari and boulder would be in accordance with the provisions contained in Chapter IV of the Rules, 1963 by following the process of e-tendering. By another Government order dated 22.10.2014, the order dated 31.05.2012 was recalled to the extent of extraction of minor minerals from river beds. The Collector, Sonebhadra under the Advertisement dated 30.01.2016 invited application for allotment of lease of minor minerals ignoring the e-tendering process in light of Government order dated 22.10.2014. The Court, while hearing the Writ-C No. 14522 of 2016, *prima facie*, was of the view that the Government order dated 22.10.2014 is having application only to the excavation of minor minerals from river beds and the order dated 31.05.2012 was withdrawn only to that extent. The Court being of such view issued an *ad interim* injunction restraining the State and other competent respondents from taking any steps in pursuance of the advertisement dated 30.01.2016. Alleging non-compliance of the interim direction dated 05.04.2016, instant petition for writ is preferred to have an appropriate writ, order or direction to declare lease agreements/deeds issued on different dates between 23.05.2016 to 01.06.2016.

The allegation of the petitioner is that the respondent-State shifted its policy decision as contained in the Government order dated 31.05.2012 without any rhyme and reason by reverting back the grant of mining lease in respect of minor minerals by adopting the mode other than e-tendering process.

As per the petitioner, decision taken by the State and the lease

agreement executed on its behalf are in flagrant violation of the Rules, 1963. The decision of the Government of Uttar Pradesh is also in violation of the interim direction dated 05.04.2016 given by this Court in Writ-C No. 14522 of 2016 and that has caused a huge loss to the State Exchequer. The deviation from e-tendering process, as per the petitioner, is introduced with certain oblique motives.

Heard learned counsel for the petitioner and learned counsels for the respondents at length.

On 27.02.2019, this Court reserved judgment for pronouncement of the same today, i.e., 07.03.2019. While going through the record, we noticed that the response made by the State Government to the petitions is quite sketchy and that is not giving all necessary details with regard to the issue under consideration. Though a parawise reply to the writ petition has been filed, nothing has been stated in entire counter affidavit as to why the Government ignored the e-tendering process in the matter.

Looking to the nature of allegations made in the petition for writ, we deem it appropriate to examine the original record of the notings of the State Government taking a decision to adopt a procedure other than e-tendering. For the purpose, the matter requires further hearing.

Let this petition for writ be listed on 10.04.2019.

The respondent-State, in the meanwhile, may file a supplementary affidavit to the writ petition with better particulars and shall also make available the record referred in preceding paragraph for perusal of the Court.

By an order dated 12.05.2017, a Division Bench of this Court at the time of hearing the petition for writ for admission purposes while calling upon counter affidavit granted an interim order in the terms that *"till then, none of the private respondents shall carry on any mining operations on the basis of the lease agreements/deeds executed*

in their favour by the official respondents. The District Magistrate-respondent No. 3 shall ensure that the private respondents stop mining operations forthwith."

It is submitted by learned counsels appearing on behalf of the respondents that the private respondents have spent a huge money for excavation of mineral in pursuance of the lease deeds executed in their favour and, as such, the interim order is causing irreparable loss and injury to them. It is also stated that the respondents - Mine Operators shall be liable to pay royalty on excavated minor mineral and, on basis of that, the total amount of excavated minor mineral can very well be quantified and, in the event of acceptance of the writ petition, the loss caused to the State Exchequer, if any, can very well be compensated in monetary terms. The interim order, therefore, deserves to be vacated. The interim order, if remains in currency, would be causing huge loss to State revenue also. In entirety, as per the respondents, the balance of convenience too is in favour of vacation of the interim order.

Per contra, as per learned counsel for the petitioner, the lease deeds being granted in violation of the interim order passed by this Court in Writ-C No. 14522 of 2016 deserves to remain un-operated.

Having considered the entire issue from all aspects, we are of the view that continuance of the interim order is causing huge loss to the State revenue, therefore, it would not be appropriate to keep that in currency any more. The main contention of the petitioner is also to protect the State revenue. This anxiety of the petitioner can very well be satisfied by putting necessary checks on private respondents. Suffice to mention that interim order dated 05.04.2016 passed in Writ-C No. 14522 of 2016 is no more in existence as the writ petition aforesaid came to be dismissed as withdrawn on 02.08.2016.

Accordingly, the interim order dated 12.05.2017 is vacated. The private respondents may be permitted to go ahead with mining

operations in pursuance of the lease granted. The private respondents – Mine Operators while undertaking mining operations shall maintain a complete record of the mineral excavated and the royalty paid to the State Government on monthly basis. They shall also file a return month by month relating to excavation of minor mineral and the royalty paid to the State Government before the respondent – Director, Geology and Mining, Lucknow, who in turn shall file a complete statement of returns before the Court, if asked for.

Order Date :- 7.3.2019
Shubham

(Saurabh Shyam Shamschery, J.) (Govind Mathur, C.J.)

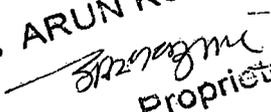


भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

1. Unique id:	332973442344		Back
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee:	Arun Kumar
4. Father Name:	Akhilshwar Prasad	5. Lessee Address:	Khairatiya Obra Robertsganj Sonbhadra
6. Mobile Number:	7380666011	7. Tin No.:	
8. District Of Lease :	SÓNBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2016 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	2 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	39998	21. Alloted Quantity Remaining:	2
22. Submitted Amount.	6400000		

M/s ARUN KUMAR

 Proprietor

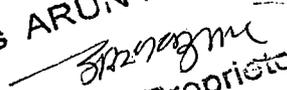


भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

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2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee: Arun Kumar
4. Father Name:	Akhileshwar Prasad	5. Lessee Address: Khairatiya Obra Robertsganj Sonbhadra
6. Mobile Number:	7380666011	7. Tin No.:
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease : Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number: 5471 5429
12. Area (In acre):	4.99	13. Alloted Date: 31/05/2016 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date: 22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand): 40000 m3
18. Quantity Remaining (Cubic Meter)	2 m3	19. Alloted Quantity Trasportation: 40000
20. Alloted Quantity Used:	39998	21. Alloted Quantity Remaining: 2
22. Submitted Amount.	6400000	

M/S ARUN KUMAR

 Proprietor

584

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M/s ARUN KUMAR
ARUN KUMAR
Proprietor



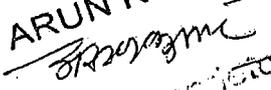
भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

585

Lessee Full Detail

1. Unique id:	332973442344	Back
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee:
4. Father Name:	Akhileshwar Prasad	Arun Kumar
6. Mobile Number:	7380666011	5. Lessee Address:
8. District Of Lease :	SONBHADRA	Khairatiya Obra Robertsganj Sonbhadra
10. Village Of Lease:	BILLI MARKUNDI	7. Tin No.:
12. Area (In acre):	4.99	9. Tehsil Of Lease :
14. Expiry Date:	30/05/2026 00:00:00	Robertsganj
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	11. Gata/Khand Number:
18.Quantity Remaining (Cubic Meter)	0 m3	5471 5429
20.Alloted Quantity Used:	40000	13. Alloted Date:
22.Submitted Amount.	6400000	31/05/2020 00:00:00
		15. Mining Plan Approved Date:
		22/09/2015 00:00:00
		17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):
		40000 m3
		19.Alloted Quantity Trasportation:
		40000
		21.Alloted Quantity Remaining:
		0

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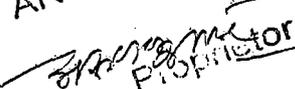
Arun Kumar
Proprietor



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

1. Unique id:	332973442344	Back
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee:
4. Father Name:	Akhileshwar Prasad	Arun Kumar
6. Mobile Number:	7380666011	5. Lessee Address:
8. District Of Lease :	SONBHADRA	Khairatiya Obra Robertsganj Sonbhadra
10. Village Of Lease:	BILLI MARKUNDI	7. Tin No.:
12. Area (In acre):	4.99	9. Tehsil Of Lease :
14. Expiry Date:	30/05/2026 00:00:00	Robertsganj
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	11. Gata/Khand Number:
18. Quantity Remaining (Cubic Meter)	0 m3	5471 5429
20. Alloted Quantity Used:	39017	13. Alloted Date:
22. Submitted Amount.	6242720	31/05/2021 00:00:00
		15. Mining Plan Approved Date:
		22/09/2015 00:00:00
		17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):
		39017 m3
		19. Alloted Quantity Trasportation:
		39017
		21. Alloted Quantity Remaining:
		0

M/S ARUN KUMAR

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M/s ARUN KUMAR
[Signature]
Proprietor



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2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee:	Arun Kumar
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10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2022 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	5 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	39995	21. Alloted Quantity Remaining:	5
22. Submitted Amount.	6400000		

M/S ARUN KUMAR
 [Signature]
 Proprietor

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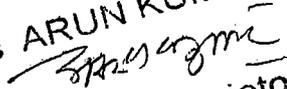
M/s ARUN KUMAR

[Handwritten Signature]
Proprietor



Lessee Full Detail

1. Unique id:	332973442344	Back	
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee:	Arun Kumar
4. Father Name:	Akhileshwar Prasad	5. Lessee Address:	Khairatiya Obra Robertsganj Sonbhadra
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18. Quantity Remaining (Cubic Meter)	0 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	40000	21. Alloted Quantity Remaining:	0
22. Submitted Amount.	6400000		

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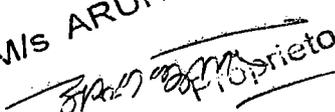
ARUN KUMAR
Proprietor



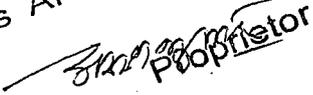
भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

1. Unique id:	332973442344	3. Name Of Lessee:	Back Arun Kumar
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	5. Lessee Address:	Khairatiya Obra Robertsganj Sonbhadra
4. Father Name:	Akhileshwar Prasad	7. Tin No.:	
6. Mobile Number:	7380666011	9. Tehsil Of Lease :	Robertsganj
8. District Of Lease :	SONBHADRA	11. Gata/Khand Number:	5471 5429
10. Village Of Lease:	BILLI MARKUNDI	13. Alloted Date:	31/05/2024 00:00:00
12. Area (In acre):	4.99	15. Mining Plan Approved Date:	22/09/2015 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	19. Alloted Quantity Trasportation:	40000
18. Quantity Remaining (Cubic Meter)	0 m3	21. Alloted Quantity Remaining:	0
20. Alloted Quantity Used:	40000	22. Submitted Amount.	6400000

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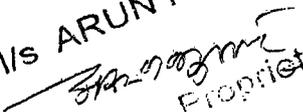
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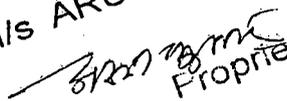
भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
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6. Mobile Number:	7380666011	7. Tin No.:	
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2025 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	0 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	40000	21. Alloted Quantity Remaining:	0
22. Submitted Amount.	6400000		

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सेवा में,
श्रीमान माननीय खनन अधिकारी,
जनपद - सोनभद्र, उत्तर प्रदेश।

विषय: दिनांक 31-05-2016 से 30-04-2025 तक के विभागीय पोर्टल पर उपलब्ध अनुमोदित घन मीटर एवं उपभोग की गई घन मीटर मात्रा (MM-11) के विवरण को सत्यापित कराए जाने हेतु।

महोदय,

सविनय निवेदन है कि मैं, अरुण कुमार पुत्र अखिलेश्वर प्रसाद, ग्राम - बिल्ली मारकुंडी, तहसील ओबरा, जनपद सोनभद्र, उत्तर प्रदेश, विनम्रतापूर्वक निवेदन करता हूँ कि मुझे आवंटित खनन पट्टों के अंतर्गत दिनांक 31-05-2016 से 30-04-2025 तक की अवधि में विभागीय पोर्टल (<https://upmines.upsdc.gov.in>) पर दर्शित MM-11 चालान के अंतर्गत अनुमोदित खनन मात्रा एवं उपयोग की गई मात्रा (Used Quantity) से संबंधित विवरण नीचे अनुसार है:

वर्ष	अनुमोदित मात्रा (घन मीटर)	उपयोग की गई मात्रा (घन मीटर)
2016-17 से 2024-25 तक	2,79,015	2,79,010
वित्त वर्ष	परिचित आपके अनुसार खुदाई (घन मीटर में)	
2018-19	39,998	
2019-20*	40,000	
2020-21	39,017	
2021-22	39,995	
2022-23	40,000	
2023-24	40,000	
2024-25	40,000	
कुल	2,79,010	

(यह विवरण विभागीय पोर्टल पर उपलब्ध MM-11 विवरण के आधार पर संलग्न है।)

अतः आपसे अनुरोध है कि उपरोक्त विवरण का विभागीय अभिलेखों से मिलान करते हुए सत्यापन करने की कृपा करें एवं मान्यता प्राप्त सत्यापन पत्र उपलब्ध कराएं, जो आगामी कार्यवाही हेतु अत्यंत आवश्यक है।

संलग्नक:

1. विभागीय पोर्टल से प्राप्त MM-11 विवरण की प्रति।

16-05-2025

617

598

2. आधार संख्या: 332973442344
3. Lease ID:
316319040228, 316319040258, 316320040270, 316321040342,
316322040404, 316323040459, 316324040527
4. खनिज प्रकार: Granite and Dolostone Ballast (Gi)
5. गाटा संख्या: 5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429

दिनांक: 16/05/2025

भवदीय,



(अरुण कुमार)

16-05-2025

पत्ताधारक

ग्राम - बिल्ली मारकुंडी

तहसील - ओबरा, जनपद - सोनभद्र, उ.प्र.

मोबाइल: 8400053793

618

599



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

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8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2016 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/03/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	2 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	39998	21. Alloted Quantity Remaining:	2
22. Submitted Amount.	6400000		



620

601

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

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6. Mobile Number:	7380666011	7. Tin No.:	
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2021 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	39017 m3
18. Quantity Remaining (Cubic Meter)	0 m3	19. Alloted Quantity Trasportation:	39017
20. Alloted Quantity Used:	39017	21. Alloted Quantity Remaining:	0
22. Submitted Amount.	6242720		



621

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

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6. Mobile Number:	7380666011	7. Tin No.:	
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2022 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	5 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	39995	21. Alloted Quantity Remaining:	5
22. Submitted Amount.	6400000		



622

603

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

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4. Father Name:	Akhilshwar Prasad	5. Lessee Address:	Khairatiya Obra Robertsganj Sonbhadra
6. Mobile Number:	7380666011	7. Tin No.:	
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease :	Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number:	5471 5429
12. Area (In acre):	4.99	13. Alloted Date:	31/05/2023 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date:	22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
18. Quantity Remaining (Cubic Meter)	0 m3	19. Alloted Quantity Trasportation:	40000
20. Alloted Quantity Used:	40000	21. Alloted Quantity Remaining:	0
22. Submitted Amount.	6400000		



623

 भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
 DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

224 604

Lessee Full Detail

1. Unique id:	332973442344	3. Name Of Lessee:	Arun Kumar
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	5. Lessee Address:	Khairatiya Obra Robertsganj Sonbhadra
4. Father Name:	Akhilshwar Prasad	7. Tin No.:	
6. Mobile Number:	7380666011	9. Tehsil Of Lease :	Robertsganj
8. District Of Lease :	SONBHADRA	11. Gata/Khand Number:	5471 5429
10. Village Of Lease:	BILLI MARKUNDI	13. Alloted Date:	31/05/2024 00:00:00
12. Area (In acre):	4.99	15. Mining Plan Approved Date:	22/09/2015 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	40000 m3
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	19. Alloted Quantity Trasportation:	40000
18. Quantity Remaining (Cubic Meter)	0 m3	21. Alloted Quantity Remaining:	0
20. Alloted Quantity Used:	40000		
22. Submitted Amount.	6400000		



624

 भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
 DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

605

Lessee Full Detail

1. Unique id:	332973442344	Back
2. Type Of Mineral:	Granite and Dolostone Ballast (Gitti)	3. Name Of Lessee: Arun Kumar
4. Father Name:	Akhilshwar Prasad	5. Lessee Address: Khairatiya Obra Robertsganj Sonbhadra
6. Mobile Number:	7380666011	7. Tin No.:
8. District Of Lease :	SONBHADRA	9. Tehsil Of Lease : Robertsganj
10. Village Of Lease:	BILLI MARKUNDI	11. Gata/Khand Number: 5471 5429
12. Area (In acre):	4.99	13. Alloted Date: 31/05/2025 00:00:00
14. Expiry Date:	30/05/2026 00:00:00	15. Mining Plan Approved Date: 22/09/2015 00:00:00
16. Environment Clearance Issued Date:	20/05/2016 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand): 40000 m3
18. Quantity Remaining (Cubic Meter)	0 m3	19. Alloted Quantity Trasportation: 40000
20. Alloted Quantity Used:	40000	21. Alloted Quantity Remaining: 0
22. Submitted Amount.	6400000	

भूतल एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

to:-

Submit

[Back](#)

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time			
1	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800001	19/04/2019 22:24:05	20/04/2019 20:44:09			
2	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800002	19/04/2019 22:26:47	20/04/2019 20:46:52			
3	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800003	19/04/2019 22:28:44	20/04/2019 20:48:49			
4	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800004	19/04/2019 22:31:04	20/04/2019 20:51:09			
5	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800005	19/04/2019 22:33:42	20/04/2019 20:53:47			
6	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800006	19/04/2019 22:35:51	20/04/2019 20:55:56			
7	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800007	19/04/2019 22:38:56	20/04/2019 21:04:01			
8	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800008	19/04/2019 22:42:23	20/04/2019 21:07:27			
9	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800009	19/04/2019 22:44:17	20/04/2019 21:09:21			
10	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022800010	20/04/2019 10:38:23	20/04/2019 21:48:28			
1	2	3	4	5	6	7	8	9	10

626

607

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DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Sr.No	Name of Lessee	Lessee Id	Aadhaar Number	Mineral Type	Gata Number	Challan Generated quantity	Use
1	ARUN KUMAR	<u>316319040228</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	39
2	ARUN KUMAR	<u>316319040258</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>39998</u>	40
3	ARUN KUMAR	<u>316320040270</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>39017</u>	39
4	ARUN KUMAR	<u>316321040342</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	39
5	ARUN KUMAR	<u>316322040404</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	40
6	ARUN KUMAR	<u>316323040459</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	40
7	ARUN KUMAR	<u>316324040527</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	40
8	ARUN KUMAR	<u>316325040622</u>	332973442344	Granite and Dolostone Ballast (Gitti)	5471 5429	<u>40000</u>	39
Total:-						319015	39

628

609

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